

[Shri Kamath]

to the Committee for his absence which, in my humble judgment, cannot be condoned without reasons being assigned for the absence.

Mr. Speaker: The hon. Member will kindly read the first line of the next paragraph. It says:

"The member has also requested leave of absence for the entire period of the Fifteenth Session as he is suffering from enteric fever. The total period of his absence from the 18th March to 28th March, 1957 amounts to 11 days. The Committee recommends that the member be granted leave of absence for this period."

Shri Kamath: You will be pleased to see that the second part refers to the Fifteenth Session whereas the first part refers to the Thirteenth and Fourteenth Sessions.

Shri Altekar (North Satara): Sir, with your permission, I will explain the position. During the last session this hon. Member had applied for leave for 60 days. He was also absent for 60 days as he was ill and due to which he had applied for leave. But the rule is that leave can be granted only for 59 days, and if leave has to be granted for 60 days the permission of the House is necessary. Therefore, we asked the hon. Member to apply again for purposes of condonation. He had already applied for leave, but as the leave was for 60 days which could not be granted under the rules he was asked to apply for condonation. Therefore, he has applied for condonation which has been granted. The reason of his suffering from enteric fever is already stated there.

Mr. Speaker: I may suggest to all hon. Members that, after the reports are submitted to the House, regarding granting of leave of absence to Members, if any hon. Member has got any doubt and wants to look into the details further I will make the particular application available to the hon. Member and he may kindly take it from the Secretary to avoid taking up the time of the House on that account.

So, I take it that the House agrees with the recommendations of the Committee.

Several Hon. Members: Yes.

Mr. Speaker: The Members will be informed accordingly.

RESIGNATION OF MEMBER

Mr. Speaker: I have to inform the House that Shri M. D. Ramasami has resigned his seat in the Lok Sabha with effect from 25th March, 1957 afternoon.

*CORRECTION OF ANSWER TO SUPPLEMENTARY QUESTION ON STARRED QUESTION NO. 1257

MOTION RE: INTERNATIONAL SITUATION

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Jawaharlal Nehru on the 25th March, 1957, namely:—

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration".

The Minister Without Portfolio (Shri Krishna Menon): Mr. Speaker, Sir, in the consideration of the motion moved yesterday by the Prime Minister before this House, there were, during the course of the debate, certain general criticisms of foreign policy in the background of the almost unanimous support of the House of that policy and its execution. In speaking at the end of this debate, Mr. Speaker, with your permission, I would first of all like to deal with these general criticisms of principles and execution of foreign policy, and then deal with the specific matters on which clarification has been sought or criticism made.